

**BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE  
BENCH AT CHENNAI**

**O. A. No. 163 OF 2023 (SZ)**

**IN THE MATTER OF:**

**Tribunal on its own motion - SUO MOTU**

**based on the News item in**

**The New Indian Express Newspaper,**

**Chennai Edition dated 04.10.2023,**

**"Sewage & effluents pollute Kadapperi,**

**Periya Eri lakes".**

**Applicant.**

**-Vs.**

**The Additional Chief Secretary to Govt,**

**PWD, Chennai and Others**

**.....**

**Respondents**

**TYPED SET OF PAPERS**

<b>S.No</b>	<b>DATE</b>	<b>PARTICULARS</b>	<b>PAGE No</b>
<b>1.</b>	<b>09.09.2024</b>	<b>Report filed by the Tambaram corporation</b>	<b>1</b>

**Certified that the contents of the typed set are true copies of their originals**

**Dated at Chennai on this the 9<sup>th</sup> day of September, 2024.**

**R.RST**

**Counsel for Respondent. R<sub>6</sub>**

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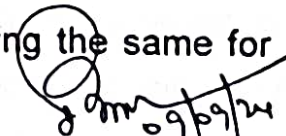
**.....**

**Respondents**

**REPORT FILED BY 6<sup>th</sup> RESPONDENT  
TAMBARAM CORPORATION**

I, S. Balachander S/o G. Srinivasan, working as Commissioner, Tambaram City Municipal Corporation, Tambaram, Chennai - 600 044 do hereby solemnly affirm and sincerely state as follows:

1. I am the Commissioner of the Tambaram City Municipal Corporation, the sixth respondent herein.
2. The sixth Respondent herein submits the following. The lands in Old Survey No.154/1, Ward-B, Block-18, TS No.-1 which are the Kadaperi Lake and the Periya Eri, that are the subject matters of the present O.A., are lands that are under the Water Resources Department which is the owner of the lands. The said water bodies are not vested with the Tambaram Corporation as they are not handed over to the Corporation. Furthermore the corporation has not been entrusted with the maintenance of the said water bodies. It is under the care of the Water Resources Department and they are administering the same for irrigation.

  
**COMMISSIONER  
Tambaram City  
Municipal Corporation.**

3. As per the details received from the Tahsildar, Tambaram, the said water body is encroached by various occupiers and they are residing in the said place. As per the provisions of the Tamil Nadu Protection of Tanks Act 2007, the power to evict the encroachers is vested with the Water Resources Department and the procedure under the said Act has to be followed by the concerned authority.

4. In this regard, the power to carry out the eviction has to be undertaken under the 2007 Act. The Tambaram Corporation renders its assistance to the concerned Authorities on their request for carrying out the eviction process by providing men and machinery to carry out the eviction process.

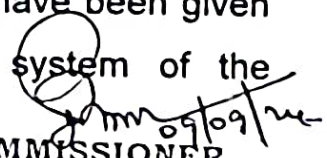
5. On receipt of intimation from the concerned authorities, the Corporation will provide the said assistance on the appointed date.

6. With regard to the discharge of drainage from the Madras Export Processing Zone (MEPZ), it is submitted that the said establishment is a Special Economic Zone and it is having its own sewage treatment facility with the capacity of 1 MLD.

7. Further, only the storm water drain (SWD) is being used for the conveyance of the surface run-off to the natural water courses. The said SWD does not carry any sewage.

8. Along the boundary wall of the MEPZ there were 32 houses that were encroaching on the Revenue Poromboke Lands which were discharging their domestic sewage and the said encroachments have been removed in a joint operation by the Revenue Department and the Tambaram Corporation on 23-08-2024 & 24-08-2024.

9. Therefore there is no discharge of sewage from the surrounding area of MEPZ which reaches the above two water bodies. Further all the houses that are surrounding the MEPZ have been given the drainage facility to the Underground Sewage system of the

  
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Tambaram Corporation. Therefore there is no discharge of drainage into the open in any part of the area surrounding the MEPZ and the two water bodies.

It is therefore prayed that this Hon'ble Tribunal may be pleased to accept this report and close the Application No.163 of 2023 and thus render justice.

### VERIFICATION

I, S. Balachander, Commissioner, Tambaram City Municipal Corporation do hereby verify that the contents of above Paragraphs are true to the best of my knowledge and are believed to be true on legal advice and that I have not suppressed any material fact.

Verified at Chennai on this the 9th day of September, 2024.

  
09/09/24  
COMMISSIONER  
Tambaram City  
Municipal Corporation

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GREEN TRIBUNAL (SZ)  
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**O. A. No. 163 of 2023 (SZ)**

**REPORT FILED BY 6<sup>th</sup>  
RESPONDENT**

**M/S.P.SRINIVAS (828/1994)  
R.PURUSHOTHAMAN (263/2011)**

**COUNSEL FOR 6<sup>th</sup> RESPONDENT.**

**Cell No. 9940118337**